

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Special Bench)**

**Item No.-502**  
IB-250/ND/2022,  
New IA/4429/2022

**IN THE MATTER OF:**

Naresh Kumar

....Applicant

**Vs.**

M/s. International Land Developers Pvt. Ltd.

.....Respondent

**SECTION**

U/s 7 of IBC

**Order delivered on 15.09.2022**

**CORAM:**

**JUSTICE TELAPROLU RAJANI,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Tanu Priya Gupta, Advocate

For the Respondent : Nistha Gupta, Adv.

**ORDER**

Heard the Ld. Counsel for Financial Creditor as well as Ld. Counsel for Corporate Debtor. Ld. Counsel for Corporate Debtor has submitted that they have paid the cost of Rs. 5,000/- to the Prime Minister's National Relief Fund (for Covid-19 purposes) and has submitted that an affidavit has been filed in this regard. She has also submitted that they have filed their reply. However, the reply is not reflected on the e-portal of the Tribunal. Ld. Counsel for Financial Creditor has also submitted that they have not received the copy of the reply. Ld. Counsel for Corporate Debtor is directed to approach the Registry and attend to objections, if any, and get the reply on the e-portal to the Tribunal and also send a copy of the reply through E-Mail to the Ld. Counsel for Financial Creditor. A week days' time is given to file their reply thereafter, a week days' time is given to the Financial Creditor to file their rejoinder. Let the matter be posted to **12.10.2022**.

-Sd-

**(RAHUL BHATNAGAR)  
MEMBER (T)**

-Sd-

**(JUSTICE TELAPROLU RAJANI)  
MEMBER (J)**